

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4281/2021

This the 11th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Abida Gul, Aged 44 years, W/o Mohammad Ashraf Dev, R/o Suthsoo Kalan,
Kanipora, Budgam

.....Applicant

(Advocate:- Mr. M M Dar-**Not Present**)

Versus

1. State of Jammu & Kashmir through Commissioner/Secretary to Government,
Education Department, Civil Secretariat, Sringar/Jammu and 6 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G./Mr. Tasasduq H Khawaja for Respondent
No. 5 and 6)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicant for joining the
video conference and the case being listed in the regular cause list, he has not joined the
video conference today.

2. On the last listed date i.e. 01.04.2021 also, nobody had joined the video
conference on behalf of the applicant and the case was listed today i.e., 11.05.2021 for
appearance of applicant. It seems that the applicant has lost interest in pursuing the
matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun